

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 205 of 2013

Dated : 20th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Sathavahana Ispat Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s): Ms. Sumana Naganand for R-2**

ORDER

It is now represented by the Learned Counsel for both parties that the meeting is being convened on 30.1.2014 for deciding the terms of settlement between both the parties. Accordingly, the parties are directed to report about the decision before this Bench to enable us to pass further orders.

Post the matter for reporting compliance on **05.02.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**